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CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Original Application No. 434 of 2009

Tuesday, this the 30th day of June, 2009

CORAM:

Hon'ble Dr. K.B.S. Rajan, Judicial Member

Hon'ble Ms. K. Noorjehan, Administrative Member

Sugathakumari K, aged 51 years,
W/o. Late Harimohan, Senior Clerk, O/o: Deputy Chief Engineer,
Construction, Southern Railway, Calicut, residing at 'Udaya',
Nellicode P.O., Pattummal, Calicut. **Applicant**

(By Advocate – Mr. Martin G. Thottan)

V e r s u s

1. Union of India, represented by The General Manager,
Southern Railway, Chennai.

2. The Chief Administrative Officer, Southern Railway,
Construction, Chennai.

3. The Divisional Railway Manager, Southern Railway,
Palghat.

4. T.P. Arunkumar, Senior Clerk, O/o: Deputy Chief
Engineer, Construction, Southern Railway,
Calicut. **Respondents**

(By Advocate – Mr. Thomas Mathew Nellimoottil)

The application having been heard on 30.6.2009, the Tribunal on the
same day delivered the following:

O R D E R

By Hon'ble Dr. K.B.S. Rajan, Judicial Member –

Heard the learned counsel for the applicant.

2. The applicant, a widow, living with her mother only, has been
transferred vide Annexure A-2 order and according to the applicant, the
transfer has been necessitated with a view to favour respondent No. 4. The

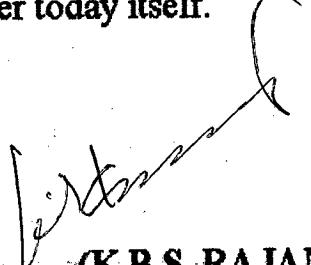
applicant has not so far been relieved, as stated above by the learned counsel for the applicant.

3. In yet another matter against the same impugned order, one Shri K.P. Raghunath has challenged the transfer order and this Tribunal disposed of the said OA directing the respondents to consider the representation filed by the said individual and dispose of the same and till then the said individual shall not be relieved. In the instant case, of course, no such representation has been filed and the applicant has directly approached this Tribunal.

4. In the interest of justice we feel it appropriate to direct the respondents to consider this entire OA as representation and dispose of the same within two weeks and till then the applicant shall not be relieved from the present place of posting.

5. With the above order the OA is disposed of. Order today itself.


(K. NOORJEHAN)
ADMINISTRATIVE MEMBER


(K.B.S. RAJAN)
JUDICIAL MEMBER

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